

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:361  
ANSWERED ON:20.11.2009  
HYDRO ELECTRIC POWER PROJECTS  
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**Will the Minister of POWER be pleased to state:**

- (a) the details of sites identified for the setting up of hydro electric power projects in the country including Kerala during the Eleventh Five Year Plan, State-wise;
- (b) the power generation capacity of these projects and the time by which the projects are likely to be commissioned;
- (c) whether the setting up of hydro electric power projects in the country is being affected due to inter-State water disputes;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI BHARATSINH SOLANKI )

(a) & (b): In the beginning of the 11th Plan, the Planning Commission has approved a hydro capacity addition of 15627 MW including the State of Kerala during the 11th Plan period, comprising of 8,654 MW in Central Sector, 3,482 MW in State Sector and 3,491 MW in Private Sector.

In the State of Kerala, the following two Nos. of hydro electric projects (HEPs) are under construction:-

Sl.No.	Name of the Project	Installed Capacity (MW)	Likely date of Commissioning
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- |    |                      |          |                       |
|----|----------------------|----------|-----------------------|
| 1. | Kuttiyadi Addl.Extn. | 2x50=100 | March 2010            |
| 2. | Pallivasal Extn      | 3x20=60  | Slipping to 12th Plan |

The details of H.E. Projects under construction in the country for benefits during the 11th plan is given at Annex-I.

(c) & (d): Yes, Madam. A list with details of H.E. Projects, affected due to inter-State water disputes is given at Annex-II.

(e) : The mechanism for settlement of water disputes is already available in the form of Inter State River Water Disputes (ISRWD) Act, 1956. The above Act has been amended in the year 2002, whereby the water disputes by the tribunal has been made time bound.